## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH CP 84/2(41)/NCLT/MB/MAH/2017

## CORAM:

M. K. Shrawat, Member (Judicial)

Bhaskara Pantula Mohan, Member (Judicial)

In the matter of Section 2 (41) of the Companies Act, 2013

In the matter of M/s. Frischmann Prabhu Software Private Limited

For the Applicants:

Mr. Jigarkumar Gandhi, Practicing Company Secretary – Authorised Representative for the Applicants.

## CORRIGENDUM ORDER

- A mention has been made before this Bench, by the Authorised Representative for the M/s. Frischmann Prabhu Software Private Limited (Applicant Company), vide Letter dated 26<sup>th</sup> September, 2017, seeking permission of this Bench for the rectification in the operative part of the order dated 30<sup>th</sup> March, 2017.
- 2. Allowed. Henceforth, the calendar year in the operative part of the said order be read as "1st January to 31st December" in place of "1st January to 31st March".
- 3. Rest of the order remains unaltered.
- 4. Ordered Accordingly.

Sd/-

Sd/-

BHASKARA PANTULA MOHAN MEMBER (JUDICIAL) M. K. SHRAWAT MEMBER (JUDICIAL)

Dated: 28.09.2017